

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision

MEETING NUMBER : 10/83-ALC1/2020

MEETING DATE : 12.02.2020

1	Case No.:400/1/83-ALC1/2019	Party Name:UNITED MUD-CHEM PVT. LTD.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/01232/AM19/	RLA File :03/95/040/00118/AM16/	Lic.No/Date:0310796378 03.06.2015	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. The committee noted that the firm has not furnished the information against the D/L issued on 24.11.2020 . Reminder letter is issued on 18.02.2020 . Hence, the Committee decided to Defer the case.				

2	Case No.:428/1/83-ALC1/2019	Party Name:ARIES DYE CHEM INDUSTRIES,	Meet No/Date:10/83-ALC1/2020	Status
	HQ File :01/83/050/01260/AM19/	RLA File :08/24/040/00085/AM16/	Lic.No/Date:0810135905 20.08.2015	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2015, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. The committee noted that the firm has not furnished the information against the D/L issued on 24.11.2020 . Reminder letter is issued on 18.02.2020 . Hence, the Committee decided to Defer the case.				

3	Case No.:63/1/83-ALC1/2019	Party Name: HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00895/AM19 /	RLA File :08/24/040/00172/AM16 /	Lic.No/Date:081013646 06.11.2015	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020.				

Committee decided to clear the case as per above SION.
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4	Case No.: 66/1/83-ALC1/2019	Party Name: HERITAGE INDUSTRIES PRIVATE LIMITED.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00898/AM19 /	RLA File :08/24/040/00173/AM16 /	Lic.No/Date:081013646 5 06.11.2015	Approve d
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

5	Case No.: 56/1/83-ALC1/2019	Party Name: MEGHMANI INDUSTRIES LTD,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00888/AM19/	RLA File :08/24/040/00281/AM16/	Lic.No/Date:0810136567 24.11.2015	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2009, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. The committee noted that the firm has not furnished the information against the D/L issued on 24.11.2020. Reminder letter is issued on 18.02.2020. Hence, the Committee decided to issue another reminder to the applicant and Defer the case.				

6	Case No.: 548/1/83-ALC1/2019	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01380/AM19/	RLA File :17/24/040/00076/AM16/	Lic.No/Date:1710006211 24.11.2015	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2009, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or not. If not, RA may furnish the hard copy for further consideration. The committee noted that the firm has not furnished the information against the D/L issued on 24.11.2020. Reminder letter is issued on 8.02.2020. Hence, the Committee decided to issue another reminder to the applicant and Defer the case.				

7	Case No.: 213/1/83-ALC1/2019	Party Name: OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date: 10/83-ALC1/2020	Status:
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HQ File :01/83/050/01045/AM19/	RLA File :03/95/040/00635/AM16/	Lic.No/Date:0310801207 18.12.2015	Reject
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 12.02.2021, D/L on 18.02.2020 ,followed by Reminder letter on 10.06.2020 and Final reminder has been sent on 18.01.2021: (i) Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

Case No.:214/1/83-ALC1/2019	Party Name:OMNI IMPEX PRIVATE LIMITED.,	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/01046/AM19/	RLA File :03/95/040/00636/AM16/	Lic.No/Date:0310801210 18.12.2015	Reject
8 Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 11.02.2021, D/L on 24.11.2020 ,followed by Reminder letter on 10.06.2020 and Final reminder has been sent on 05.08.2020: (ii) Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

Case No.:7/1/83-ALC1/2019	Party Name: AMTEX DYE CHEM INDUSTRIES	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/00839/AM19/	RLA File :08/24/040/00312/AM16/	Lic.No/Date:0810136942 05.01.2016	Approved
9 Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Reactive Scarlet E2-GA (Dye content NLT 98%)	1 Kg	Para Anisidine- 3 Sulfonic Acid	0.225 Kg
		J Acid	0.292 Kg
		Cyanuric Chloride	0.205 Kg
		N Ethyl Meta base Ester	0.343 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

10 Case No.:34/1/83-	Party Name:ABHINAV	Meet No/Date:10/83-	Status:
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ALC1/2019	INDUSTRIES	ALC1/2020	
HQ File :01/83/050/00866/AM19/	RLA File :08/24/040/00331/AM16/	Lic.No/Date:0810136964 06.01.2016	Reject
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the Hard copy against the letter issued by NC-IV dated 13.11.2020, followed by Reminder on 15.02.2020 and Final reminder on 05.08.2020. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

Case No.:94/1/83- ALC1/2019	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/00926/AM19/	RLA File :08/24/040/00313/AM16/	Lic.No/Date:0810137017 18.01.2016	Reject
11	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the Hard copy against the letter issued by NC-IV dated 28.11.2020, followed by Reminder on 15.02.2020 and Final reminder on 16.06.2020. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.		

Case No.:19/1/83- ALC1/2019	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/00851/AM19/	RLA File :08/24/040/00451/AM16/	Lic.No/Date:0810137589 01.04.2016	Reject
12	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the Hard copy against the letter issued by NC-IV dated 28.11.2019. Reminder On 15.02.2020 and Final Reminder dated 10.06.2020 & 05.08.2020 .Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.		

Case No.:22/1/83- ALC1/2019	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:10/83- ALC1/2020	Status :
HQ File :01/83/050/00854/AM19 /	RLA File :08/24/040/00420/AM16 /	Lic.No/Date:081013762 7 06.04.2016	Defer
13	Decision : The Committee considered the case as per agenda in presence of technical experts and it decided to call for the present Status of the case from RA. As the AA is issued in 2009, committee felt that this case might have been disposed off previously. In this regards, RA is requested to intimate whether the case was earlier disposed off or		

not. If not, RA may furnish the hard copy for further consideration. The committee noted that the firm has not furnished the information against the D/L issued on 24.11.2020. Reminder letter is issued on 18.02.2020. Hence, the Committee decided to **Defer** the case.

14	Case No.: 209/1/83-ALC1/2019	Party Name: VANSHI CHEMICALS PVT.LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01041/AM19/	RLA File :03/95/040/00050/AM17/	Lic.No/Date:0310804135 25.04.2016	Reject
	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of deficiencies raised by NC-4 dated 31.12.2020, followed by Reminder on 17.02.2020 and Final reminder on 10.06.2020. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

15	Case No.: 30/1/83-ALC1/2019	Party Name: UMANG BOARDS PVT. LTD.,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00862/AM19/	RLA File :13/24/040/00026/AM16/	Lic.No/Date:1310048252 24.05.2016	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. To indicate specific GSM for the import & export items, indicating indigenous raw materials to be used in manufacturing export items. II. In manufacturing process unbleached soft sulphate wood pulp/waste paper have been shown as raw material, however, in present case, raw material (import item) is taken as unbleached kraft paper which is to clarified. III. Complete calculation of both the indigenous and imported raw materials in manufacturing the export items. IV. Production of export product vis a vis consumption of raw material/s for the last three years duly certified by Chartered Accountant. Hence, the Committee decided to Defer the case.			

16	Case No.: 503/1/83-ALC1/2019	Party Name: TEX YEAR INDUSTRIAL ADHESIVES PVT. LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01335/AM19/	RLA File :03/95/040/00257/AM17/	Lic.No/Date:0310805812 29.06.2016	Defer
	Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 07.08.2020. Reminder letter is issued on 24.11.2020.Final			

reminder dated 18.02.2021. Hence, the Committee decided to **Defer** the case.

	Case No.: 507/1/83-ALC1/2019	Party Name: UPL LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
17	HQ File :01/83/050/01339/AM19/	RLA File :03/95/040/00284/AM17/	Lic.No/Date:0310806193 13.07.2016	Defer
Decision : The Committee considered the case as per agenda and decided to defer the case for examining the request of the firm. File sent to the technical expert (DNM) for providing comments.				

	Case No.: 135/1/83-ALC1/2019	Party Name: RUSHIL DECOR LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
18	HQ File :01/83/050/00967/AM19/	RLA File :08/24/040/00338/AM17/	Lic.No/Date:081013922 06.12.2016	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.: 302/1/83-ALC1/2019	Party Name: RUSHIL DECOR LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
19	HQ File :01/83/050/01134/AM19/	RLA File :08/24/040/00068/AM18/	Lic.No/Date:081014051 16.06.2017	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.: 303/1/83-ALC1/2019	Party Name: HUBERGROUP INDIA PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
20	HQ File :01/83/050/01135/AM19/	RLA File :03/94/040/00516/AM18/	Lic.No/Date:031081628 10.10.2017	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item		Qty	Import Item	Qty Recommended (in Kg)
Pigment Yellow UV Paper Concentrate (Pigment		1 Kg	Pigment Yellow 174 (or its Raw material of Pigment Yellow 174)	-

Content 27+/-1% Resin Content 64+/-1%)			
	1a) 3,3 Dichlorobenzidine	0.0634	
	1b) Acetoacetmetaxylidide	0.09577	
	1c) Acetoacetorthotoluidide	0.01545	
	1d) Sodium Nitrite	0.03840	
	1e) Sulfamic Acid	0.02540	
	1f) Caustic Soda Lye -48%	0.19320	
	1g) Acetic Acid	0.05800	
	1h) Gum Rosin	0.1065	
	Polyester acrylate (Di Trimethylol Propane Based) (Or its RAW material of Polyester Acrylate (Di Trimethylol Propane Based)	-	
	2 a) Acrylic Acid	0.1767	
	2b) Dimer Acid	0.0316	
	2c) Phthalic Anhydride	0.0286	
	2d) Di Tri Methylol Propane	0.1823	
	Epoxy Acrylate (or its Raw Material of Epoxy acrylate	--	
	3 a) Acrylic Acid	0.0598	
	3 b) Epoxy Resins	0.1573	
	3c) Mono Ethyl Hydro Quinone	0.0016	
	3d) Benzyl Dimethyl Amine	0.00108	
	3e) Glyceryl Propoxy Triacrylate	0.0518	
	Trimethylol Propane Ethoxy Tri Acrylate (TMPEOTA)	0.07900	
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

	Case No.:242/1/83- ALC1/2019	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:10/83- ALC1/2020	Status:
	HQ File :01/83/050/01074/AM19/	RLA File :03/95/040/00464/AM18/	Lic.No/Date:0310816504 25.10.2017	Defer
21	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 11.02.2021, D/L on 21.01.2020 ,followed by Reminder on 08.06.2020 and Final reminder on 17.08.2020 & 14.01.2021: (i) The justification for more than 2% wastage in Export items at SL. No. 2, 8,10,11,18 & 23. Hence, the Committee decided to Defer the case.			

22	Case No.:215/1/83- ALC1/2019	Party Name:PUNJAB CHEMICALS AND CROP PROTECTION LTD.,	Meet No/Date:10/83- ALC1/2020	Status:
	HQ File	RLA File	Lic.No/Date:0310816801	Defer

:01/83/050/01047/AM19/	:03/95/040/00589/AM18/	06.11.2017	
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 14.11.2019., followed by Reminder letter issued on 10.06.20. Second reminder letter is issued on 25.02.2021. Hence, the Committee decided to Defer the case.			

2	Case No.: 288/1/83-ALC1/2019	Party Name: AICA LAMINATES INDIA PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
3	HQ File :01/83/050/01120/AM19 /	RLA File :05/23/040/00299/AM18 /	Lic.No/Date:0510404549 08.11.2017	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

24	Case No.: 200/1/83-ALC1/2019	Party Name: GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01032/AM19 /	RLA File :03/94/040/00628/AM18 /	Lic.No/Date:0310817407 29.11.2017	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-				
Export Item		Qty	Import Item	Qty
SINOTHERM TN 1214 (Phenol Formaldehyde-Resole -Resin for Foundry Application)		1 Kg	Phenol	0.6 Kg
			Para formaldehyde	0.14 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee				

25	Case No.: 119/1/83-ALC1/2019	Party Name: RUSHIL DECOR LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00951/AM19 /	RLA File :08/24/040/00281/AM18 /	Lic.No/Date:0810141593 22.12.2017	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

26	Case No.: 121/1/83-ALC1/2019	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
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HQ File :01/83/050/00953/AM19/	RLA File :09/24/040/00515/AM18/	Lic.No/Date:0910065908 19.01.2018	Defer
Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 12.02.2021, D/L on 21.01.2020 ,followed by Reminder on 08.06.2020 and Final reminder on 14.01.2021 : (i) Production/consumption data for item of Export duly certified by office of GST for the export under reference. Hence, the Committee decided to Defer the case. Hence, the Committee decided to Defer the case.			

Case No.:449/1/83-ALC1/2019	Party Name: CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01281/AM19 /	RLA File :07/24/040/00301/AM18 /	Lic.No/Date:071011277 5 05.02.2018	Withdrawn
Decision : The Committee considered the case as per Agenda and it was noted that the firm has informed that the Unutilized Authorization No. 0710112775 dated 05.02.2018 surrendered at RA, Bengaluru. Hence, the Committee decided to withdrawn the case.			

Case No.:526/1/83-ALC1/2019	Party Name: KORA PACK PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01358/AM19/	RLA File :04/24/040/00254/AM18/	Lic.No/Date:0410164061 12.03.2018	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 14.07.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

Case No.:23/5/83-ALC1/2018	Party Name: MANGALAM ORGANICS LIMITED FORMERLY DUJODWALA PRODU	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00293/AM19/	RLA File :03/95/040/01044/AM18/	Lic.No/Date:0310820477 16.04.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Certificate of Analysis (CoA) of import indicating Alpha Pinene in import. II. Manufacturing process starting from Gum Turpentine Oil.			

III. Details of Hydrocarbon obtained and its commercial value.
D/L issued on 13.01.2021. Hence, the Committee decided to **Defer** the case.

Case No.: 3/10/83-ALC1/2018	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00723/AM19/	RLA File :09/24/040/00022/AM19/	Lic.No/Date:0910066170 24.04.2018	Defer
30 Decision : Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 12.02.2021, D/L on 21.01.2020, followed by Reminder on 08.06.2020 and Final reminder on 14.01.2021 : I. Production/consumption data for item of Export duly certified by office of GST for the export under reference. Hence, the Committee decided to Defer the case.			

Case No.: 31/5/83-ALC1/2018	Party Name: UNITOP CHEMICALS PVT. LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00301/AM19/	RLA File :03/95/040/00047/AM19/	Lic.No/Date:0310820659 25.04.2018	Defer
31 Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Detailed Chemistry Molecular weight, % yield standard formula for each export product separately. II. Reply submitted is vague for material balance. D/L issued to the firm by post on 15.01.2021. Hence, the Committee decided to Defer the case.			

Case No.: 1/10/83-ALC1/2018	Party Name: VIVIMED LABS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00721/AM19/	RLA File :09/24/040/00041/AM19/	Lic.No/Date:0910066200 07.05.2018	Defer
32 Decision: The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of following deficiencies raised by NC-4 in its meeting No. 10/83-ALC1/2020 dated 12.02.2021, D/L issued on 21.01.2020, followed by Reminder issued on 08.06.2020 and Final reminder on 14.01.2021 : I. Production/consumption data for item of Export duly certified by office of GST for the export under reference. Hence, the Committee decided to Defer the case.			

33	Case No.:2/10/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00722/AM19/	RLA File :09/24/040/00070/AM19/	Lic.No/Date:0910066230 11.05.2018	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 21.01.2020. Reminder letter was issued on 14.02.2020. Final Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

34	Case No.:499/1/83-ALC1/2019	Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/01331/AM19/	RLA File :03/95/040/00136/AM19/	Lic.No/Date:0310821273 28.05.2018	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. II. Production/consumption data submitted for the last three years, shows constant/same quantity of consumption per unit which does not seem to be correct, taking into consideration the usual practice of Industry. D/L issued to the firm by post on 15.01.2021. Hence, the Committee decided to Defer the case.			

35	Case No.:148/1/83-ALC1/2019	Party Name:ROHAN DYES AND INTERMEDIATES LTD.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00980/AM19/	RLA File :08/24/040/00057/AM19/	Lic.No/Date:0810142761 06.06.2018	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for the Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. D/L issued on 12.01.2021. Hence, the Committee decided to Defer the case.			

36	Case No.:65/8/83-ALC1/2018	Party Name:VIVIMED LABS LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
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HQ File :01/83/050/00613/AM19/	RLA File :09/24/040/00088/AM19/	Lic.No/Date:0910066320 11.06.2018	Reject
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the information of deficiencies raised by NC-4 dated 21.01.2020, followed by Reminder on 14.02.2020 and Final reminder on 8.06.2020. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

Case No.:45/5/83- ALC1/2018	Party Name:VEDANTA LIMITED	Meet No/Date:10/83- ALC1/2020	Status:
37 HQ File :01/83/050/00315/AM19/	RLA File :05/24/040/00184/AM19/	Lic.No/Date:0510406992 28.06.2018	Reject
Decision : The Committee considered the case as per Agenda and it was observed that the import item (i) Calcined Petroleum coke – CP Coke is prohibited. Hence Committee decided to Reject the case.			

Case No.:29/7/83- ALC1/2018	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:10/83- ALC1/2020	Status:
38 HQ File :01/83/050/00499/AM19/	RLA File :03/94/040/00369/AM19/	Lic.No/Date:0310822810 02.08.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for Quantity of by product i.e. Methanol obtained in the process and its commercial Value. D/L issued to the firm by post on 13.01.2021. Hence, the Committee decided to Defer the case.			

Case No.:475/1/83- ALC1/2019	Party Name:SWATI MENTHOL & ALLIED CHEMICALS LTD.,	Meet No/Date:10/83- ALC1/2020	Status:
39 HQ File :01/83/050/01307/AM19/	RLA File :29/24/040/00001/AM19/	Lic.No/Date:2910025358 16.08.2018	Reject
Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the Hard copy against the letter issued by NC-IV dated 17.08.2020. Hence, the Committee decided to Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.			

40 Case No.:64/9/83- ALC1/2018	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83- ALC1/2020	Status:
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HQ File :01/83/050/00701/AM19/	RLA File :03/95/040/00521/AM19/	Lic.No/Date:0310823260 24.08.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Reply submitted is vague for material balance - Detailed chemistry molecular weight, % yield standard formula for each export product export separately. D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to Defer the case.			

Case No.:34/8/83-ALC1/2018	Party Name: PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date: 10/83-ALC1/2020	Status:																				
HQ File :01/83/050/00582/AM19/	RLA File :08/24/040/00175/AM19/	Lic.No/Date:0810143379 31.08.2018	Approved																				
4	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-																						
1	<table> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> <tr> <td>PIGMENT YELLOW 168</td><td>1 Kg</td><td>Ortho Nitro Para Sulphonic Acid</td><td>0.480 Kg</td></tr> <tr> <td></td><td></td><td>Aceto Acet Ortho Chloro Anilide</td><td>0.469 Kg</td></tr> <tr> <td></td><td></td><td>Sodium Nitrite</td><td>0.154 Kg</td></tr> <tr> <td></td><td></td><td>Caustic Soda Flakes</td><td>0.200 Kg</td></tr> </table>			Export Item	Qty	Import Item	Qty	PIGMENT YELLOW 168	1 Kg	Ortho Nitro Para Sulphonic Acid	0.480 Kg			Aceto Acet Ortho Chloro Anilide	0.469 Kg			Sodium Nitrite	0.154 Kg			Caustic Soda Flakes	0.200 Kg
Export Item	Qty	Import Item	Qty																				
PIGMENT YELLOW 168	1 Kg	Ortho Nitro Para Sulphonic Acid	0.480 Kg																				
		Aceto Acet Ortho Chloro Anilide	0.469 Kg																				
		Sodium Nitrite	0.154 Kg																				
		Caustic Soda Flakes	0.200 Kg																				
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.																						

Case No.:223/1/83-ALC1/2019	Party Name: PARAMOUNT MINERALS AND CHEMICALS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01055/AM19/	RLA File :03/95/040/00566/AM19/	Lic.No/Date:0310824015 26.09.2018	Defer
42	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. - Production/consumption data submitted for the last three years, shows constant/same quantity of consumption per unit which does not seem to be correct, taking into consideration the usual practice of Industry. D/L issued to the firm by post on 15.01.2021. Hence, the Committee decided to Defer		

the case.

43	Case No.: 210/1/83-ALC1/2019	Party Name: EAGLE PRESS PRIVATE LIMITED,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01042/AM19/	RLA File :04/24/040/00140/AM19/	Lic.No/Date:0410164722 27.09.2018	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 14.07.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

44	Case No.: 10/10/83-ALC1/2018	Party Name: VEDANTA LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00730/AM19/	RLA File :05/24/040/00385/AM19/	Lic.No/Date:0510408054 10.10.2018	Defer
	Decision : The Committee considered the case as per Agenda and it was observed that the whether import item Coal Tar Pitch – CT pitch is prohibited or not may be ascertained from PC-2. Hence, Committee decided to Defer the case.			

45	Case No.: 233/1/83-ALC1/2019	Party Name: STERLING AUXILIARIES PVT LTD	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01065/AM19/	RLA File :03/95/040/00690/AM19/	Lic.No/Date:0310824490 17.10.2018	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 21.01.2020. Reminder issued on 08.06.2020. Final Reminder issued to the firm by post on 22.01.Hence, the Committee decided to Defer the case.			

46	Case No.: 458/1/83-ALC1/2019	Party Name: PARIKSHIT DECOR PVT LTD	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01290/AM19/ /	RLA File :24/24/040/00052/AM18 /	Lic.No/Date:241004254 2 18.10.2018	Approve d
	Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

	Case No.:458/1/83-ALC1/2019	Party Name: PARIKSHIT DECOR PVT LTD	Meet No/Date:10/83-ALC1/2020	Status:
47	HQ File :01/83/050/01290/AM19/ /	RLA File :24/24/040/00052/AM18/ /	Lic.No/Date:241004254 2 18.10.2018	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.:261/1/83-ALC1/2019	Party Name: CANOPUS WET WIPES PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
48	HQ File :01/83/050/01093/AM19/ /	RLA File :07/24/040/00186/AM19/ /	Lic.No/Date:0710114065 30.10.2018	Withdrawn
Decision : The Committee considered the case as per Agenda and it was noted that the firm has informed that the Unutilized Authorization No. 0710114065 dated 30.10.2018 surrendered the RA, Bengaluru, Hence, the Committee decided to withdrawn the case.				

	Case No.:6/7/83-ALC1/2019	Party Name: VICTORY CHEMICALS	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00420/AM20/ /	RLA File :03/95/040/00467/AM19/ /	Lic.No/Date:0310824867 01.11.2018	Defer
49	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: i. Complete technical details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. D/L issued to the firm by post on 20.01.2021. Hence, the Committee decided to Defer the case.			

	Case No.:17/9/83-ALC1/2018	Party Name: ARCHIDPLY INDUSTRIES LTD	Meet No/Date:10/83-ALC1/2020	Status:
50	HQ File :01/83/050/00654/AM19/ /	RLA File :05/23/040/00320/AM19/ /	Lic.No/Date:051040836 9 06.11.2018	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

5	Case No.:460/1/83-	Party Name: PARIKSHIT	Meet No/Date:10/83-	Status:
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1	ALC1/2019	DECOR PVT LTD	ALC1/2020	
	HQ File :01/83/050/01292/AM19 /	RLA File :24/24/040/00028/AM19 /	Lic.No/Date:241004256 9 16.11.2018	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.:257/1/83-ALC1/2019	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
5 2	HQ File :01/83/050/01089/AM19 /	RLA File :08/24/040/00021/AM19 /	Lic.No/Date:081014400 1 30.11.2018	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.:258/1/83-ALC1/2019	Party Name: SALASAR LAMINATES LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
5 3	HQ File :01/83/050/01090/AM19 /	RLA File :08/24/040/00331/AM18 /	Lic.No/Date:081014400 2 30.11.2018	Approved
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.:13/5/83-ALC1/2019	Party Name: RAGHAV PRODUCTIVITY ENHANCERS LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
54	HQ File :01/83/050/00311/AM20/	RLA File :13/24/040/00109/AM19/	Lic.No/Date:1310049136 30.11.2018	Defer
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 17.08.2020. Reminder letter is issued on 19.01.2021. Hence, the Committee decided to Defer the case.				

55	Case No.:24/10/83-ALC1/2018	Party Name: RAAH HOME SOLUTIONS LLP	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File	RLA File	Lic.No/Date:0310825450	Defer

:01/83/050/00744/AM19/	:03/95/040/00914/AM19/	05.12.2018	
Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 14.07.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to issue another reminder to the company and Defer the case.			

5	Case No.: 264/1/83-ALC1/2019	Party Name: ELITE LAMINATES PVT LTD	Meet No/Date: 10/83-ALC1/2020	Status:
6	HQ File :01/83/050/01096/AM19/ /	RLA File :09/24/040/00429/AM19 /	Lic.No/Date:091006694 1 05.12.2018	Approve d
Decision: SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

	Case No.: 265/1/83-ALC1/2019	Party Name: HERBOCHEM INDUSTRIES	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01097/AM19/	RLA File :06/24/040/00050/AM19/	Lic.No/Date:0610039048 05.12.2018	Defer
57	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Complete Process of manufacturing, chemical reaction with molecular and structural formula and molecular weight, % yield on molar basis. II. Catalogue of import item III. Production/Consumption data for last 3 years duly certified by GST D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to issue another reminder to the company and Defer the case.			

	Case No.: 313/1/83-ALC1/2019	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
58	HQ File :01/83/050/01145/AM19/	RLA File :08/24/040/00177/AM19/	Lic.No/Date:0810144072 12.12.2018	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight			

of each, indicating yield of reaction with justification. II. Production of the export product vis-à-vis consumption of all the input for last 3 years duly certified by chartered Accountant. D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to issue another reminder to the company and Defer the case.
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Case No.:9/11/83-ALC1/2018	Party Name: EAGLE PRESS PRIVATE LIMITED,	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00781/AM19/	RLA File :04/24/040/00209/AM19/	Lic.No/Date:0410165028 20.12.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: D/L issued on 14.08.2020: I. Composition of each type of lottery ticket to be exported, giving net import content of each raw material. II. Reason for giving quantity to be exported in numbers for export item no. 1 items. III. Complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. Reminder issued to the firm by post on 12.01.2021. Hence, the Committee decided to issue another reminder to the company and Defer the case.			

Case No.:277/1/83-ALC1/2019	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01109/AM19/	RLA File :08/24/040/00160/AM19/	Lic.No/Date:0810144117 20.12.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. II. Production of the export product vis-à-vis consumption of all the input for last 3 years duly certified by chartered Accountant. D/L issued to the firm by post on 14.01.2021. The Committee decided to issue another reminder to the company and Defer the case.			

Case No.:278/1/83-ALC1/2019	Party Name: KHYATI CHEMICALS PVT. LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01110/AM19/	RLA File :08/24/040/00285/AM19/	Lic.No/Date:0810144118 20.12.2018	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. II. Production of the export product vis-à-vis consumption of all the input for last 3 years duly certified by chartered Accountant. D/L issued to the firm by post on 14.01.2021. Committee decided to issue another reminder to the company and Defer the case.			

Case No.:464/1/83-ALC1/2019	Party Name: MARUTI MICA	Meet No/Date: 10/83-ALC1/2020	Status:
6 2 HQ File :01/83/050/01296/AM19 /	RLA File :24/24/040/00045/AM19 /	Lic.No/Date:241004260 7 21.12.2018	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No.:286/1/83-ALC1/2019	Party Name: SURYA PANEL PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/01118/AM19/	RLA File :08/24/040/00312/AM19/	Lic.No/Date:0810144159 24.12.2018	Defer
Decision : Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: 1. Manufacturing process indicating stage wise wastage of raw materials. 2. Complete calculation for requirement of raw materials both imported and indigenous and also compare with the SION fixed for Laminates in Hand Book of Procedure Vol II. 3. Weight of Export product in Kg terms and also to indicate weight per MM thickness of export product.			



4. Production of Export product vis-a vis consumption of all the raw materials for the last three years duly certified by Chartered Accountant.
Reminder issued to the firm by post on 24.02.2020. Committee decided to issue another reminder to the company and **Defer** the case.

64	Case No.: 32/11/83- ALC1/2018	Party Name: FOAMTECH ANTIFIRE COMPANY	Meet No/Date: 10/83- ALC1/2020	Status:
	HQ File :01/83/050/00804/AM19/	RLA File :05/23/040/00413/AM19/	Lic.No/Date:0510409107 27.12.2018	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Complete Manufacturing process of export product indicating stage wise wastage of raw materials and its function in export product. - Calculation for requirement of raw materials for the manufacture of export product indicating composition/import content in the export duly certified by Chartered Engineer. - Production/consumption data (both import and indigenous) for last three years duly certified by Chartered Accountant. D/L issued to the firm by post on 24.02.2021. Committee decided to issue another reminder to the company and Defer the case.			

65	Case No.: 290/1/83- ALC1/2019	Party Name: CYTECH COATINGS PVT.LTD.	Meet No/Date: 10/83- ALC1/2020	Status:
	HQ File :01/83/050/01122/AM19/	RLA File :52/24/040/00074/AM19/	Lic.No/Date:5210042896 31.12.2018	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Submit a material balance sheet indicating calculation of all the raw materials with their solid content and pigment content and also total resultant contents in export item - Generic name with specification of each import item and import content in export item. - Calculation of requirement of raw materials giving chemical reaction will - Molecular weight of both reactant and resultant product. - Production of each item of export item vis a vis consumption of raw materials duly certified by Chartered accountant. D/L issued to the firm by post on 24.02.2021. Committee decided to issue another reminder to the company and Defer the case.			

66	Case No.: 42/11/83-ALC1/2018	Party Name: SHREE LAMIPACK PVT LTD	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00814/AM19/	RLA File :05/24/040/00539/AM19/	Lic.No/Date:0510409148 02.01.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Complete composition (100% basis) of export product indicating both import item/s and indigenous items used in making export item (earlier 85%% composition was indicated) - Justification for higher wastage of raw materials. - Sample of both end product and MAT film and also submit catalogue of MAT film indicating its generic/full form. D/L issued to the firm by post on 24.02.2021. Committee decided to issue another reminder to the company and Defer the case.			

67	Case No.: 489/1/83-ALC1/2019	Party Name: HERANBA INDUSTRIES LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01321/AM19/	RLA File :03/94/040/00732/AM19/	Lic.No/Date:031082614 03.01.2019	Withdrawn
	Decision : The Committee considered the case as per agenda. The committee decided to withdraw the case as this case was earlier approved in meeting no. 1/83-ALC1/2019 held on 04.04.2019.			

68	Case No.: 295/1/83-ALC1/2019	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01127/AM19/	RLA File :03/94/040/00743/AM19/	Lic.No/Date:0310826195 07.01.2019	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Legible copy of 4E with all technical details, details of indigenous input with the quantity - Chemistry, Material balance on molecular weight and yield. D/L issued to the firm by post on 18.01.2021. Committee decided to issue another reminder to the company and Defer the case.			

69	Case No.: 21/11/83-	Party Name: INDIA	Meet No/Date: 10/83-	Status:
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ALC1/2018	PESTICIDES LIMITED	ALC1/2020	
HQ File :01/83/050/00793/AM19/	RLA File :06/24/040/00059/AM19/	Lic.No/Date:0610039084 08.01.2019	Defer
Decision : details as per Annexure to Appendix 4E, Showing Chemicals reactions, molecular weight of imports and exports items and % yield on Molar basis. D/L issued on 12.01.2021. Committee decided to issue another reminder to the company and Defer the case.			

Case No.:16/11/83-ALC1/2018	Party Name:ASIM PRODUCTS	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/00788/AM19/	RLA File :08/24/040/00248/AM19/	Lic.No/Date:0810144284 10.01.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Complete calculation giving chemical reaction with molecular weight of each reactant and ending product/s for manufacturing Sulphur 80% WDG, - Yield of chemical reaction with justification of wastage, indicating by product, if any, and its commercial value. - Production of Sulphur 80% WDG vis a vis consumption of raw materials for the last three years duly certified by Chartered Accountant. D/L issued to the firm by post on 24.02.2021. Committee decided to issue another reminder to the company and Defer the case.			

Case No.:329/1/83-ALC1/2019	Party Name:AIRO LAM LIMITED,	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/01161/AM19/ /	RLA File :08/24/040/00171/AM19 /	Lic.No/Date:081014440 28.01.2019	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.			

Case No.:468/1/83-ALC1/2019	Party Name:GOODEARTH AGROCHEM PVT.LTD.	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/01300/AM19/	RLA File :50/24/040/00028/AM19/	Lic.No/Date:5010002506 05.02.2019	Defer
Decision : Hard copy received from the firm and file along with the hard copy to be sent			

to Technical expert for examination. Hence, Committee decided to defer the case.

73	Case No.: 351/1/83-ALC1/2019	Party Name: STYLAM INDUSTRIES LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01183/AM19 /	RLA File :22/24/040/00083/AM19 /	Lic.No/Date:2210016079 06.02.2019	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

74	Case No.: 352/1/83-ALC1/2019	Party Name: STYLAM INDUSTRIES LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01184/AM19 /	RLA File :22/24/040/00082/AM19 /	Lic.No/Date:2210016080 06.02.2019	Approved
Decision : SION is already published vide Public notice 24/2015-20 dated 07.10.2020. Committee decided to clear the case as per above SION.				

75	Case No.: 366/1/83-ALC1/2019	Party Name: PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/01198/AM19/	RLA File :08/24/040/00362/AM19/	Lic.No/Date:0810144584 12.02.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021:				
i. Manufacturing process indicating stage wise wastage of raw materials (both imported and indigenous). ii. Complete calculation giving chemical reaction with molecular weight of both reactant and product, for the end product to be manufactured. iii. Production of export product vis a vis consumption of all the raw materials for the last three years duly certified by chartered Accountant.				
D/L issued to the firm by post on 01.03.2021. Hence, the committee decided to Defer the case.				

76	Case No.: 471/1/83-ALC1/2019	Party Name: GOODEARTH MINICHEM PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
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HQ File :01/83/050/01303/AM19/ /	RLA File :50/24/040/00030/AM19/ /	Lic.No/Date:5010002508 13.02.2019	Withdrawn
Decision : The Committee considered the case as per Agenda and decided to withdrawn the case as firm had Applied under 4.07A as AEO.			

Case No.:372/1/83-ALC1/2019	Party Name:PARAMOUNT MINERALS AND CHEMICALS LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/01204/AM19/ /	RLA File :03/95/040/01187/AM19/ /	Lic.No/Date:0310827090 15.02.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Composition of export item, give complete calculation for requirement of inputs (both imported & indigenous) based on Chemical reaction & Molecular weight of each, indicating yield of reaction with justification. - Production/consumption data submitted for the last three years, shows constant/same quantity of consumption per unit which does not seem to be correct, taking into consideration the usual practice of Industry. D/L issued to the firm by post on 15.01.2021. Hence, the Committee decided to Defer the case.			

Case No.:482/1/83-ALC1/2019	Party Name: GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:10/83-ALC1/2020	Status:																
HQ File :01/83/050/01314/AM19/ /	RLA File :03/94/040/00897/AM19/ /	Lic.No/Date:0310827317 dated 26.02.2019	Approved																
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:- <table border="1"> <thead> <tr> <th>Export Item</th><th>Qty</th><th>Import Item</th><th>Qty</th></tr> </thead> <tbody> <tr> <td>Kaltharz 3318 P Furan No-Bake Resin Binder</td><td>1 Kg</td><td>Furfuryl Alcohol</td><td>0.35 Kg</td></tr> <tr> <td></td><td></td><td>Para formaldehyde</td><td>0.12 Kg</td></tr> <tr> <td></td><td></td><td>Phenol</td><td>0.31 Kg</td></tr> </tbody> </table> As export item is RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee				Export Item	Qty	Import Item	Qty	Kaltharz 3318 P Furan No-Bake Resin Binder	1 Kg	Furfuryl Alcohol	0.35 Kg			Para formaldehyde	0.12 Kg			Phenol	0.31 Kg
Export Item	Qty	Import Item	Qty																
Kaltharz 3318 P Furan No-Bake Resin Binder	1 Kg	Furfuryl Alcohol	0.35 Kg																
		Para formaldehyde	0.12 Kg																
		Phenol	0.31 Kg																

Case No.:485/1/83-ALC1/2019	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:10/83-ALC1/2020	Status:
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HQ File :01/83/050/01317/AM 19/	RLA File :03/94/040/00896/AM1 9/	Lic.No/Date:0310827320 dated 26.02.2019	Approved
Decision The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Kaltharz 70 P (Cl) P Furan No-Bake Resin Binder	1 Kg	Furfuryl Alcohol	0.42 Kg
		Para formaldehyde	0.26 Kg
		Phenol	0.15 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.:556/1/83- ALC1/2019	Party Name:WICTOR CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/01388/AM19/	RLA File :05/24/040/00685/AM19/	Lic.No/Date:0510409861 06.03.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 10.06.2020. Reminder letter is issued on 18.02.2021. Committee decided to issue another reminder to the company and Defer the case.			

Case No.:561/1/83- ALC1/2019	Party Name:ALFA INDUSTRIES,	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/01393/AM19/	RLA File :08/24/040/00424/AM19/	Lic.No/Date:0810144750 08.03.2019	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: i. Complete technical details as per Appendix 4E, showing chemicals reactions, molecular weight of import and export items ii. Approved Composition of Export item, as per CIB Registrations iii. % Yield on molar basis D/L issued to the firm by post on 10.02.2021. Hence, the Committee decided to Defer the case.			

Case No.:90/2/83- ALC1/2019	Party Name:PRASAD INTERNATIONAL PRIVATE LTD.	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/01427/AM19/	RLA File :08/24/040/00433/AM19/	Lic.No/Date:0810144836 27.03.2019	Defer

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the information of deficiencies raised in D/L issued on 14.07.2020. Reminder letter is issued on 18.02.2021. Committee decided to issue another reminder to the company and **Defer** the case.

83	Case No.: 11/2/83-ALC1/2019	Party Name: GLOBAL CALCIUM PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00011/AM20/	RLA File :07/24/040/00311/AM19/	Lic.No/Date:071011473902.04.2019	Approved
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	Ferric Pyrophosphate	1.0 Kg	Tetra Sodium Pyrophosphate	1.01 Kg/Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

Case No.: 20/2/83-ALC1/2019	Party Name: GALAXY SURFACTANTS LTD.,	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00020/AM20/	RLA File :03/94/040/01145/AM19/	Lic.No/Date:031082809902.04.2019	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Sodium Lauryl Ether Sulphate 70% (1 Mole) Active Matter range =69% -71% Average =70% Packing Material :- Packed In HDPE carboys made out of HDPE Granules, Each carboys containing 220 Kgs Nt. Wt.&9.4 Kg Tare Wt. Net content of HDPE Granules contained in 213636.36 Carboys =224318.18 Kgs	50,00,000 Kg	Lauryl Alcohol (C1214)/Fatty Alcohol (1214)/Lauryl Myristyl Alcohol	18,55,000 Kg
		Ethylene Oxide	4,85,000 Kg
		Citric Acid	25,000 Kg
		HDPE Granules	As per Packing Policy
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

85	Case No.: 16/2/83-ALC1/2019	Party Name: GARGI HUTTENES ALBERTUS	Meet No/Date: 10/83-ALC1/2020	Status:
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	PVT. LTD.,		
HQ File :01/83/050/00016/AM20 /	RLA File :03/94/040/00975/AM1 9/	Lic.No/Date:03108281 25 03.04.2019	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
SINOTHERM 5022 exp Alkaline PF Resin for Foundry NO Bake Process	1 KG	Phenol	0.28 Kg
		Para formaldehyde	0.06 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:18/2/83- ALC1/2019	Party Name: GOLDSTAB ORGANICS PVT LTD	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/00018/AM20/	RLA File :03/94/040/01135/AM19/	Lic.No/Date:0310828143 03.04.2019	Defer
86	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 20.08.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.		

Case No.:25/2/83- ALC1/2019	Party Name:AGRI SOL (INDIA) PRIVATE LIMITED	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/00025/AM20/	RLA File :09/24/040/00618/AM19/	Lic.No/Date:0910067378 08.04.2019	Defer
87	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 20.12.2019. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.		

Case No.:26/2/83- ALC1/2019	Party Name:UNITOP CHEMICALS PVT. LIMITED	Meet No/Date:10/83- ALC1/2020	Status:
HQ File :01/83/050/00026/AM20/	RLA File :03/95/040/00022/AM20/	Lic.No/Date:0310828241 09.04.2019	Reject
88	Decision : The Committee considered the case as per Agenda and it was noted that the firm still has not furnished the Hard copy against the letter issued by NC-IV dated 20.12.2019, followed by reminder on 18.02.2020. Hence, the Committee decided to		

Reject the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.

Case No.: 29/2/83- ALC1/2019	Party Name: GAYATRI COLOUR CHEM INDUSTRIES	Meet No/Date: 10/83- ALC1/2020	Status:
HQ File :01/83/050/00029/AM20/	RLA File :08/24/040/00012/AM20/	Lic.No/Date:0810144990 11.04.2019	Defer
89	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. C.I No of export item II. % Dye content in export III. Complete and balanced chemical reaction with molecular weight and % yield on molar basis IV. Complete chemical description of import item no 5 with catalogue. D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to Defer the case.		

Case No.: 43/2/83- ALC1/2019	Party Name: DEVHARSH INFOTECH PVT.LTD.	Meet No/Date: 10/83- ALC1/2020	Status:
90	HQ File :01/83/050/00043/AM20/ RLA File :03/94/040/01105/AM19/ Lic.No/Date:0310828439 22.04.2019 Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.		

Case No.: 60/2/83- ALC1/2019	Party Name: INTERNATIONAL TRADERS.	Meet No/Date: 10/83- ALC1/2020	Status:
91	HQ File :01/83/050/00060/AM20/ RLA File :03/94/040/00032/AM20/ Lic.No/Date:0310828564 24.04.2019 Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: i. Complete calculation for requirement of uncoated paper & Board for the manufacture of end product giving sizes of paper/board to be imported with layout/drawing/designs and cutting pattern. ii. Justification for claiming wastage of uncoated paper & Board for the manufacture of end product.		

D/L issued to the firm by post on 14.01.2021. Hence, Reminder has been issued on 12.02.2021. Hence, the Committee decided to **Defer** the case.

	Case No.:63/2/83-ALC1/2019	Party Name:SYNDICATE EXPORTS P.LTD,	Meet No/Date:10/83-ALC1/2020	Status:
92	HQ File :01/83/050/00063/AM20/	RLA File :32/24/040/00006/AM20/	Lic.No/Date:3210078930 26.04.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter is raised on 08.06.2020. Reminder on 18.02.2020 . Committee decided to issue another reminder to M/o Steel and Defer the case.				

	Case No.:64/2/83-ALC1/2019	Party Name:SYNDICATE EXPORTS P.LTD,	Meet No/Date:10/83-ALC1/2020	Status:
93	HQ File :01/83/050/00064/AM20/	RLA File :32/24/040/00005/AM20/	Lic.No/Date:3210078931 26.04.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and noted that M/o Steel has not furnished the reply of the deficiency letter is raised on 08.06.2020. Reminder on 18.02.2020 . Committee decided to issue another reminder to M/o Steel and Defer the case.				

	Case No.:71/2/83-ALC1/2019	Party Name:MANMOHAN MINERALS & CHEMICALS PVT.LTD.	Meet No/Date:10/83-ALC1/2020	Status:
94	HQ File :01/83/050/00071/AM20/	RLA File :50/24/040/00035/AM19/	Lic.No/Date:5010002521 29.04.2019	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 18.0.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.				

95	Case No.12/4/83-ALC1/2019	Party Name: ROHAN DYES AND INTERMEDIATES LTD	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File : 01/83/050/00249/AM20/	RLA File : 08/24/040/00113/AM20/	Lic.No/Date: 0810145665 09.07.2019	Approved

Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Acid Black 234 (Acid Black NBH) (Dye Content 80%)	1 Kg	Acetanilide	0.157 Kg
		Meta Phenylene Diamine (MPD)	0.075 Kg
		Sodium Nitrite	0.155 Kg
		Para Nitro Aniline	0.161 Kg
		Soda Ash	0.394 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

	Case No.: 1/2/83-ALC1/2020	Party Name: PROEC ENERGY LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
96	HQ File :01/83/050/00794/AM21/	RLA File :05/24/040/00002/AM21/	Lic.No/Date:0510413960 04.04.2020	Defer
Decision : File along with the hard copy has been sent to the technical expert (NL) for providing comments. Committee decided to Defer the case.				

	Case No.: 2/2/83-ALC1/2020	Party Name: MANI AGRO CHEM PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
9	HQ File :01/83/050/00795/AM21/	RLA File :32/24/040/00137/AM20/	Lic.No/Date:32100794 79 13.04.2020	Approved
7	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	Magnesium Sulphate	1 MT	Magnesium Oxide MGO 85% Min Size 200 Mesh	0.188 MT
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.				

	Case No.: 4/2/83-ALC1/2020	Party Name: CAMBAY TECHNOPACK PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
9	HQ File :01/83/050/00797/AM21/	RLA File :52/24/040/00082/AM20/	Lic.No/Date:52100433 81 16.04.2020	Approved
8	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			

Export Item	Qty	Import Item	Qty
Printed Paper Board Cups	38710 Kg	Uncoated Paper & Paper Board of Relevant GSM	44516.5 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:5/2/83-ALC1/2020	Party Name:INTERNATIONAL TRADERS.	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/00798/AM21 /	RLA File :03/94/040/01062/AM20 /	Lic.No/Date:0310835668 18.04.2020	Approved
Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
Export Item	Qty	Import Item	Qty
Paper Products Naamely Paper Bags/Pouches Net content:1) Uncoated Paper (30 GSM-65 GSM : 2,31,481.500 Kilogram	231481.500 Kg	Uncoated Paper (30 GSM-65 GSM)	240740 Kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:6/2/83-ALC1/2020	Party Name:MALLAK SPECIALTIES PVT.LTD.	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/00799/AM21/	RLA File :03/95/040/01072/AM20/	Lic.No/Date:0310835721 20.04.2020	Defer
Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

Case No.:7/2/83-ALC1/2020	Party Name: POOJA FRAGRANCE,	Meet No/Date:10/83-ALC1/2020	Status:
HQ File :01/83/050/00800/AM21/	RLA File :07/24/040/00308/AM20/	Lic.No/Date:0710116350 20.04.2020	Reject
Decision : The Committee considered the case as per agenda in presence of technical members and it was noted the applicant want to export Perfumed Agarbatti and other Odiriferous preparations which operate by burning and intend to import Raw Agarbattis machine made (Incense sticks) . Committee observed that party has not given full specifications of import and export items. Committee is of the opinion that			

it is not possible to ensure nexus between import and export items in the sense that whatever items are imported against this Advance Authorization are only used in the items being exported. In view of the above, committee decided to **Reject** the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

102	Case No.: 8/2/83-ALC1/2020	Party Name: GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00801/AM21/	RLA File :03/94/040/01100/AM20/	Lic.No/Date:0310835757 21.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder on 17.08.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

103	Case No.: 9/2/83-ALC1/2020	Party Name: GLOBUS INTERNATIONAL COATERS PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00802/AM21/	RLA File :03/94/040/01099/AM20/	Lic.No/Date:0310835758 21.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder on 17.08.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

104	Case No.: 10/2/83-ALC1/2020	Party Name: SHIV SHAKTI TIMBER INDUSTRIES	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00803/AM21/	RLA File :09/24/040/00656/AM20/	Lic.No/Date:0910068656 21.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder on 17.08.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

105	Case No.: 12/2/83-ALC1/2020	Party Name: COLORCON ASIA PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
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HQ File :01/83/050/00805/AM21/	RLA File :03/94/040/00010/AM21/	Lic.No/Date:0310835800 21.04.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: - Complete generic description of export item. - Complete generic description of import item no. 1 - COA of export item - COA of import item no. 1 from foreign supplier D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to Defer the case.			

Case No.:13/2/83-ALC1/2020	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 10/83-ALC1/2020	Status: Deffered and Re-indexed
HQ File :01/83/050/00806/AM21/	RLA File :03/95/040/00983/AM20/	Lic.No/Date:0310835888 25.04.2020	Defer Date:
106	Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder on 17.08.2020. Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.		

Case No.:14/2/83-ALC1/2020	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
HQ File :01/83/050/00807/AM21/	RLA File :03/94/040/00006/AM21/	Lic.No/Date:0310835893 25.04.2020	Reject
107	Decision : Decision : The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:- Export Item: Mint Oils (Dementholised Oil, Cornmint Oil) – 138240 kgs Committee further noted that the applicant intend to import duty free basis the following item:- Import Item: L-Menthol – 86400 kgs Committee observed that Mentha Oil is a distillation product of leaves of Mentha plant which is grown in India. This Mentha Oil is also called Cornmint Oil in USA. From Mentha Oil, through various manufacturing techniques, L-Menthol is extracted. After L-Menthol is extracted the remaining oil left out is called Dementalised Oil. The		

Dementhalised oil has some percentage of Menthol in it and is difficult to extract, but this dementhalised oil still carries some economic value.

In this case the applicant wants to import finished product and export raw material as well as by product of manufacturing process. It is basically a totally opposite to what policy allows. FTP allows import of inputs under Advance Authorisation for manufacturing finished products and export. Whereas this is the case, applicant intends to import finished product and export inputs. This is not allowed under Foreign Trade Policy. Therefore committee decided to reject the case.

RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.

108	Case No.: 15/2/83-ALC1/2020	Party Name: DORF KETAL CHEMICALS INDIA PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00808/AM21/	RLA File :03/94/040/00002/AM21/	Lic.No/Date:0310835973 26.04.2020	Defer
	Decision : File along with the hard copy has been sent to the technical expert (DNM) for providing comments. Committee decided to Defer the case.			

109	Case No.: 16/2/83-ALC1/2020	Party Name: GANGA RASAYANIE PVT LTD	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00809/AM21/	RLA File :03/94/040/01053/AM20/	Lic.No/Date:0310836001 26.04.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Complete specification of export item indicating various carbon fraction % wise II. Quantity value of residue as a by-product generated in the process. D/L issued to the firm by post on 14.01.2021. Hence, the Committee decided to Defer the case.			

110	Case No.: 18/2/83-ALC1/2020	Party Name: HEM CORPORATION (A DIV. OF HEM CORPORATION PVT.LTD)	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00811/AM21/	RLA File :03/94/040/01105/AM20/	Lic.No/Date:0310835982 26.04.2020	Reject
	Decision : The Committee considered the case as per Agenda and it was noted that the			

firm still has not furnished the Hard copy against the letter issued by NC-IV dated 17.06.2020, followed by 17.08.2020. Hence, the Committee decided to **Reject** the case as per Policy Circular No. 23/2015-20 dated 15.05.2019.

111	Case No.:17/2/83-ALC1/2020	Party Name:HUBERGROUP INDIA PRIVATE LIMITED.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00810/AM21/	RLA File :03/94/040/01070/AM20/	Lic.No/Date:0310836009 27.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final Reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

112	Case No.:19/2/83-ALC1/2020	Party Name: PANILA CHEM LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00812/AM21/	RLA File :24/24/040/00001/AM21/	Lic.No/Date:2410043083 27.04.2020	Reject
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that no relation between export and import item can be established. Hence, the Committee decided to Reject the case.			

113	Case No.:20/2/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00813/AM21/	RLA File :05/24/040/00015/AM21/	Lic.No/Date:0510414070 27.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

114	Case No.:21/2/83-ALC1/2020	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00814/AM21/	RLA File :05/24/040/00018/AM21/	Lic.No/Date:0510414071 27.04.2020	Defer

Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final reminder letter is issued on 18.02.2021. Hence, the Committee decided to **Defer** the case.

115	Case No.:22/2/83-ALC1/2020	Party Name: JINDAL DRUGS PRIVATE LIMITED	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00815/AM21/	RLA File :03/94/040/00004/AM21/	Lic.No/Date:0310836019 27.04.2020	Reject
	Decision : <i>Decision :</i> The Committee considered the case as per agenda in presence of technical members and it was noted that the applicant want to export the following items:- Export item: Mint Oils (Dementholised Oil, Cornmint Oil) – 138240 kgs Committee further noted that the applicant intend to import duty free basis the following item:- Import Item: L-Menthol – 86400 kgs Committee observed that Mentha Oil is a distillation product of leaves of Mentha plant which is grown in India. This Mentha Oil is also called Cornmint Oil in USA. From Mentha Oil, through various manufacturing techniques, L-Menthol is extracted. After L-Menthol is extracted the remaining oil left out is called Dementolised Oil. The Dementolised oil has some percentage of Menthol in it and is difficult to extract, but this dementolised oil still carries some economic value. In this case the applicant wants to import finished product and export raw material as well as by product of manufacturing process. It is basically a totally opposite to what policy allows. FTP allows import of inputs under Advance Authorisation for manufacturing finished products and export. Whereas this is the case, applicant intends to import finished product and export inputs. This is not allowed under Foreign Trade Policy. Therefore committee decided to reject the case. RA shall regularize the AA immediately in terms of para 4.07 (ii) of HBP and 4.49 a(ii) of HBP within thirty days from the date of hosting of Norms Committee decision on DGFT website.			

116	Case No.:28/2/83-ALC1/2020	Party Name:BEE CHEMS	Meet No/Date:10/83-ALC1/2020	Status:
	HQ File :01/83/050/00821/AM21/	RLA File :06/24/040/00003/AM21/	Lic.No/Date:0610039479 27.04.2020	Reject
	Decision: The Committee considered the case as per agenda in presence of technical experts and it was noted that export and import item are same. Hence, committee decided to Reject the case.			

117	Case No.:23/2/83-ALC1/2020	Party Name: VISHNU CHEMICALS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00816/AM21/	RLA File :09/24/040/00037/AM21/	Lic.No/Date:0910068690 29.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

118	Case No.:24/2/83-ALC1/2020	Party Name: UPL LTD.(FORMERLY UNITED PHOSPHORUS LTD.)	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00817/AM21/	RLA File :03/95/040/00925/AM20/	Lic.No/Date:0310836039 30.04.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder letter on 17.08.2020. Final reminder letter is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

119	Case No.:25/2/83-ALC1/2020	Party Name: INTERNATIONAL TRADERS.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00818/AM21/	RLA File :03/94/040/00035/AM21/	Lic.No/Date:0310836052 01.05.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: i. Complete calculation for requirement of uncoated paper & Board for the manufacture of end product giving sizes of paper/board to be imported with layout/drawing/designs and cutting pattern. ii. Justification for claiming wastage of uncoated paper & Board for the manufacture of end product. D/L issued to the firm by post on 14.01.2021. Hence, Reminder has been issued on 12.02.2021. Hence, the Committee decided to Defer the case.			

120	Case No.:26/2/83-ALC1/2020	Party Name: INSECTICIDES INDIA LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
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HQ File :01/83/050/00819/AM21/	RLA File :03/94/040/00032/AM21/	Lic.No/Date:0310836054 01.05.2020	Defer
Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: I. Complete technical details as per Appendix 4E, showing chemicals reactions, molecular weight of import and export items II. Complete technical details as per Appendix 4E, showing chemicals reactions, molecular weight of import and export items. III. Approved Composition of Export item, as per CIB Registrations IV. % Yield on molar basis D/L issued to the firm by post on 10.02.2021. Hence, the Committee decided to Defer the case.			

121	Case No.:27/2/83-ALC1/2020	Party Name: MADRAS FLUORINE PRIVATE LIMITED,	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00820/AM21/	RLA File :04/24/040/00178/AM20/	Lic.No/Date:0410166714 01.05.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: i. Copy of CIB Registration for Boric Acid showing approved composition. D/L issued to the firm by post on 18.02.2021. Hence, the Committee decided to Defer the case.			

122	Case No.:30/2/83-ALC1/2020	Party Name: AGROW ALLIED VENTURES PRIVATE LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00823/AM21/	RLA File :05/23/040/00013/AM21/	Lic.No/Date:0510414102 04.05.2020	Defer
	Decision : The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No 10/83-ALC1/2020 dated 12.02.2021: (i) Copy of CIB Registration for export item showing approved composition (ii) Density of export item D/L issued to the firm by post on 19.02.2021. Hence, the Committee decided to Defer the case.			
123	Case No.:31/2/83-ALC1/2020	Party Name: INDIA GELATINE & CHEMICALS LIMITED	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00824/AM21/	RLA File :03/94/040/00044/AM21/	Lic.No/Date:0310836086 04.05.2020	Defer

Decision : The Committee considered the case as per Agenda and decided to call for bloom strength of Gelatine in its meeting No 10/83-ALC1/2020 dated 12.02.2021. D/L issued to the firm by post on 19.02.2021. Hence, the Committee decided to **Defer** the case.

12 4	Case No.: 32/2/83-ALC1/2020	Party Name: KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00825/AM21/	RLA File :03/94/040/00045/AM21/	Lic.No/Date:0310836090 04.05.2020	Approved
	Decision : The committee considered the case as per agenda and decided to ratify the norms as under:-			
	Export Item	Qty	Import Item	Qty
	H2S SCAVENGER (Monoethanolamine Base)	1 Litre	Monoethanolamine	0.5250 Kg
	RA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee			

125	Case No.: 33/2/83-ALC1/2020	Party Name: EVONIK CATALYSTS INDIA PRIVATE LIMITED.	Meet No/Date: 10/83-ALC1/2020	Status:
	HQ File :01/83/050/00826/AM21/	RLA File :03/94/040/01104/AM20/	Lic.No/Date:0310836106 05.05.2020	Defer
	Decision : The Committee considered the case as per agenda in presence of technical experts and it was noted that the firm has not furnished the hard copy of the application against the letter issued on 17.06.2020, followed by reminder on 17.08.2020. Final reminder is issued on 18.02.2021. Hence, the Committee decided to Defer the case.			

Date: 22.6.2021



Place: New Delhi

Chetan Parkash Jaggarwal
(Foreign Trade Development Officer)

